

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-309/ND/2018

In the matter of :

Jungheinrich Life Truck India (P) Ltd

....PETITIONER

Vs.

United Cold Chain and Food Processing Ltd.

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 03.5.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Tech.)

For the Petitioner /applicant : Mr. Rahul, Co. Secy

For the Respondent/Corporate Debtor : Mr. Sandeep Sharma, Advocate
For the Intervener :

ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the Corporate Debtor that reply has been filed and a copy of the same has been made available to the Ld. Counsel for the Operational Creditor but Ld. Counsel for the petitioner states that a copy of the same has not been received by him. Let a copy of the same be made available to the Ld. Counsel for the petitioner /Operational Creditor today itself along with annexure. Let Rejoinder be filed within a period of 7 days from today.

Post the matter for enquiry on 28.5.2018.

- Sd -

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

- Sd -

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
03.5.2018